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WP-13795-2013

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE PRANAY VERMA

ON THE 30th OF JUNE, 2025WRIT PETITION No. 13795 of 2013*PANKAJ AND 5 ORS. AND OTHERS**Versus**LAND ACQUISITION OFFICER STATE OF M.P. AND 3 ORS. AND
OTHERS*

Amended as per
Hon'ble Court order
dated 23.07.2025 and
also as per provisions of
Chapter XVII rule 16 of
High Court of MP Rules,
2008.

Officer-on-Special-Duty

Shri K.L. Hardiya – Advocate for the petitioner.

*Shri Sunil Jain, Senior Advocate with Ms. Nandini Sharma - Advocate
for the respondent No.4.*

ORDER

At the outset learned counsel for the petitioners has brought to the notice of this Court order dated 09.04.2025 passed by Coordinate Bench of this Court in W.P. No. 7124/2013 (*Kesar Singh Vs. Principal Secretary, State of M.P. and Others*) and other connected petitions to contend that the case of the petitioners is also similar to the case of the petitioners of those petitions hence the petitioners are also entitled for the same benefit.

02. On going through the dispute as raised in this petition and the order passed in the case of *Kesar Singh (Supra)*, it is found that the case of the petitioners is similar to that case.

03. Consequently, this petition is also disposed off in light of the



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order passed in the case of *Kesar Singh (Supra)* and the judgment and directions as contained therein shall be applicable *mutatis mutandis* to the present case also.

(PRANAY VERMA)
JUDGE

Shilpa